[Mr. Deputy-Speaker]

the Member should resume his seat; both of us cannot speak. I am pointing out to you the rules. It is not a healthy thing for anybody in the Chair . . .

SHRI JYOTIRMOY BOSU: You have said that thing.

compel me.

SHRI JYOTIRMOY BOSU: I have prior notice. It cannot be arbitrarily decided. A very powerful Boeing Lobby is working in the country. The Fifth Five Year Plan of the Indian Airlines has been published but it has not been distributed to Members of Parliament because the Boeing Lobby does country's resources I want a reply from the Minister, because been given to Members of in this regard.

as Zero hour. So he has raised it during country. the Zero hour.

AN HON. MEMBER: Has it been recorded?

MR. DEPUTY-SPEAKER: Of course it CODE OF

(Interruptions).

has been recorded.

there has been a little misunderstanding. Criminal Procedure.

I have not said that it should not be recorded.

I have held that this will not be treated as under 377. But, I have sat down and listened to him.

During the Zero Hour sometimes Members raise certain things without prior notice. I am prepared to treat it like DEPUTY-SPEAKER: Your mo- that. Since you are worried about it, I tion, your very strong feelings, and the think it would have been much better if you fact that you have drawn my attention in had waited for the Minister's reply-the the house would be conveyed to the Spea- Minister cannot obiously give a reply beker. That would be enough. Please do not cause he is not aware of this. I have to treat this as during zero hour. He raised it and since he has done it, it should be on record.

SHRI JYOTIRMOY BOSU : The question is that for the Fifth Five Year Plan, for the first time as we hear, this Government is going to spend Rs. 175 crores in fortegn exchange. Every pie has been paid in foriegn exchange for what we buy from the foreign countries. Now, the American not want it to be distributed. There are Boeing lobby is working in this country to officials in the Airlines, Civil Aviation sabotage the whole thing, so that we may Directorate and the Tourism and Civil not make our purchases from the world Aviation Ministry who are connected with And in that context, they have published the Boeing Lobby and who are with their Fifth Five Year Plan, the Indian Auholding that. It is a serious strain on the lines Fifth Five Year Plan Report, which is How on earth can ready for quite some time. Hundreds of such a thing be withheld from Parliament? copies are lying ready, but they have not it involves Rs. 175 crores foreign exchange Deliberately these are being withheld till which the Americans want to plunder from the end of this session because the Boeing this country. It is a very serious matter. lobby's interests will be jeopardised. I want I want a statement from the Government you to be kind enough to tell the Government to make a statement in this regard and assure the House that nothing will be MR. DEPUTY-SPEAKER: I treat this done which goes against the interests of the

14.17 hrs.

CRIMINAL PROCEDURE BILL-Contd.

MR. DEPUTY-SPEAKER: We now take up further discussion of the Bill to DEPUTY-SPEAKER: I think consolidate and amend the law relating to

In this connection, I have received a notice under rule 109 from Shri Chavda to move that the debate on this Bill may be adjourned. Shri Chavda has not given any reason in his letter but, he has explained the position to me in my chamber. At the same time, other hon. Members, Shri Piloo Mody-and the other hon. Member whose signature cannot be deciphered either by me or the Table Office-Shri Samar Guha, Shri P. M. Mehta and Shri A. B. Vajpayee, they have also written to the same effect. I think that in their letter they have given some grounds and it will help to have a meaningful discussion if I read that letter out. They have given some points and then I shall allow you to move that motion. I shall read out the letter and then shall see about that. This is what the hon. Members have written in this letter:

> the Code of Criminal Procedure Bill. This is an extensive redraft of the old Code of Criminal Pro- terday I pointed cussion is well nigh impossible

has agreed even at this late stage up. Otherwise, so many today. You will agree, however, poned. that without a proper study of those amendments, no worthwhile Bill should be through. We trust you will be sought to be extensively amended and that

good enough to accede to our request."

Now, before I call on Shri Chavda to move the motion, the Minister of Parliamentary Affairs has something to say.

THE MINISTER OF PARLIAMENT-ARY AFFAIRS (SHRI K. RAGHURA-MAIAH): I had a discussion with all the leaders who are here and I think that I also had discussed that with my colleague here and I have conveyed to him that it is the desire of the House that clause-byclause discussion may be postponed to the next session, and my colleague here has agreed. It is also the desire of the Opposition, as I found this morning when we met, to conclude the general discussion today and postpone the clause-by-clause discussion to the next session. There was a "We are writing this to request you general consensus on this. In view of this to postpone further discussion on I hope that this motion need not be moved.

SHRI DINESH JOARDER (Malda): Yesout that the cedure, but no indication is given amending the Indian Penal Code has been in the Bill itself of the amend- referred by the Rajya Sabha to a Joint ments that are sought to be effec- Select Committee. 'The Cr.P.C. relates to ted in the old Criminal Procedure the execution, implementation and applica-Code. Without this, useful dis. tion of the sections of the I.P C. So, unless and until the Bill for amending the I.P C is passed by both the Houses, this Bill for "We appreciate that the Government amending the Cr P.C. should not be taken anomalies and to supply a list of the amendments complications will arise. So, I want the before the discussion is resumed entire discussion on this Bill to be post-

SHRI H. M PATEL (Dhandhuka): Mere comments can be offered. What postponement of the clause-by-clause conis even more important, amend-sideration would not be sufficient. For one ments to the Bill cannot be pre- thing, the time allotted for clause by-clause pared for consideration in a hurry, consideration at the moment is very little. It seems to us imperative, there- Much more time will be required by memfore, that further discussion of the bers for studying the Bill carefully and tablpostponed to a ing amendments. Therefore, I think it is later date so that we can sub- desirable that the general discussion also amendments as we should be postponed, so that there is a may consider necessary after a much more fruitful discussion. There is thorough study. This is too im- the additional reason pointed out by my portant a Bill to be rushed friend just now that the P.P.C. is also [Shri H. M. Patel]

Bill is now before a Joint Select Committee. There is no particular reason why the revision of the Cr.P.C. should precede the I.P.C. In fact, it ought to follow.

PROF. MADHU DANDAVATE (Rajapur): Sit, I am rising on a point of order. This Bill before the House was processed by a Joint Committee of both the Houses The report of the Joint Committee clearly indicates that there is no minute of dissent as far as clauses 10, 11 and 12 are concerned. Already Government has accepted these clauses That Bill as reported by the Joint Committee went to the Rajya Sabha and there, violating the accepted procedure and convention, when the Joint Committee has unanimously accepted certain provisions. Government on its own or at the request of some members, agreed to the deletion of clauses 10, 11 and 12 and they have been dropped. Since the Joint Committee consists of members of both Houses, without the consent of this House, the Home Minister had no right to agree in the other House to the deletion of these provisions Therefore, I submit this is a gross violation. Personally I feel that it is also a breach of privilege. I have given notice to the Speaker that I should be permitted to raise this privilege issue.

श्री मधु लिसये (बाका) उपाध्यक्ष महोदय, यह बात जो श्री दडवते जी ने कही है उसके बाद यह बहुस धागे नही चल सकती। उन्होंने बहुत प्रष्ठा मुद्दा प्रापके सामने रखा है—ज्वाइट कमेटी जो दोनो सदनो को कमेटी थी. उसके निर्णय को लोक सभा को विश्वास में लिये बिना इन्होंने कैंसे वापस ले लिया। राज्य मभा के मेम्बरो को धाजादी थी, लेकिन सरकार को धाजादी नहीं थी। मिर्धा साहब बाहे इस सदन के सदस्य हो, या उस सदन के सदस्य हो लेकिन वे इस सदन के प्रति उत्तरदायी है इमलिये दडवते जी ने जो मुद्दा रखा है, उस पर पहले सोच समझ कर व्यवस्था दीजिए यह ज्लाइट कमेटी की गरिमा का सवाल है, इस पर पहले निर्णय दीजिए, उसके बाद बहुस बसाना हो तो चलाइए।

MR. DEPUTY-SPEAKER; I cannot, obviously, give a ruling.

SHRI K. RAGHURAMAIAH: So far as Criminal Procedure Code vis-a-vis the Indian Penal code is concerned, my colleague dealt with it yesterday.

PROF. MADHU DANDAVATE: Sir, I have raised a very important point. If you want to give us your considered opinion, I can understand that. There is nothing which the Minister can say on this. If you want more time to consider this, you can say so. I would like this point to be clarified.

MR. DEPUTY-SPEAKER: As far as the constitutionality or legality of the Bill ts concerned, whether it can be taken up or not, it should have been raised at the beginning, before the House gave permission to the Mover to move the Bill for consideration Now it is rather too late. I find from what you say that it is complicated matter. I cannot give ruling off-hand. It has to be considered. If the idea is to stop or postpone the discussion, I think it is too late because the House has already given permission for the discussion to take place. As far as the motion to postpone the debate is concerned. that is a different question. The Minister has made certain suggestions and the Members have expressed themselves on it. Now that the Minister is on his legs, I would like to listen to him. If Shri Chavda insists on moving his motion, as I have already given my consent, I cannot go back on that.

PROF. MADHU DADAVATE: There are a number of precedents where in the course of the discussion also such points of orders have been raised. It is not as if such matters can be raised only at the beginning. At any stage of the discussion it can be raised.

SHRI H. M. PATEL: Merely to say that this point of order was not raised at the beginning and so permission was given for this discussion is not enough. Suppose at a particular point of time you notice

that something wrong has been done. then could it not be raised?

MR. DEPUTY-SPEAKER: The difficulty is that I have not been able to discover it. And you cannot expect me to discover it right now. I have to study it. But on that ground alone I cannot postpone the discussion.

SHRI H. M. PATEL: The point is of sufficient importance to postpone the dicussion, because it says that a very important right of this House has been breached. The Joint Committee came to certain conclusions but in the Rajya Sabha the Minister gave up certain things without obtaining the permission of this House. This, I think, was improper and the point raised must be considered and until it is decided it is only right that we postpone the discussion.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSO-NNH (SHRI RAM NIWAS MIRDHA): Two or three points have been raised. The first point about the Indian Penal Code was raised by Shri Dinesh Joarder. He raised it yesterday also and I submitted that the two things need not be linked together. It will take a long time for the joint Committee which is considering the Indian Panel Code to finalise its Report and, moreover, it is not necessary to withhold consideration of this Bill till that Joint Committee finishes its work. The Chair was pleased to accept that and directed that the House proceed with the consideration of the Bill.

As regards the other point that because the Joint Committee made certain recommendations and the Rajya Sabha disagreed want to precipitate matters by giving with that and it is contended that a point hurried ruling on this matter. Of course, of privilege has arisen, with respect there- prime facie it appears to me that the Goto, I do not think a point of privilege can vernment is very much a part of he raised as a point of order. But I will House. Whatever the Report comes from not go into the technical point. The hon, any Committee, it is for the House Member has referred it to you and, if accept or to reject it. The House is supyou like, Sir, you can deal with it in reme. But I do not want to give any whatever way you like.

PROF. MADHU DANDAVATE : It is not that the Rajya Sabha did not accept it. But you as the Government agreed to accept deletion of those clauses.

SHRI RAM NIWAS MIRDHA . The point is, when a Joint Committee makes a Report, is it not open to the House, whichever House it is, to make any amendment thereto?

SHRI MADHU LIMAYE: Not open to the Government.

SHRI RAM NIWAS MIRDHA: Can you make a distinction, it is open to the House and not open to the Government.... (Interruptions). The basic point is, if we accept the hon. Member's contention, whatever the Joint Committee says will not be varied in any case by the House Anyhow, that is not the point to be discussed now.

As regards the point to adjourn discussion on the Bill, as was decided earlier, we might finish the consideration stage now and postpone the clause-by-clause consideration to the next session. I agree the time is too short. In any case, we are postponing the Bill to the next session. Personally, I am not averse to the consideration stage being also taken to the next session. So, the general discussion on the Bill may continue upto 4 O'clock and then it may be taken to the next session.

PROF MADHU DANDAVATE: As regards the particular procedural point I have raised, you may take time but some ruling has to be given for further gui-It is a very important procedural dance point.

MR. DEPUTY-SPEAKER: I do ruling.

[Mr. Deputy-speaker]

I understand, there is another point connected with this. At 4 O'clock, we have to take up some other item.

debate on the Bill will continue unto 4 O'clock and then it will be adjourned to the next session.

SHRI DINESH JOARDER: If we are going to postpone it, what is the use of carrying the debate till 4 O'clock?

MR. DEPUTY-SPEAKER: I think. from the suggestion made by the Minister of Parliamentary Affairs, it is quite clear that the Government is prepared to postpone even the general discussion to the next session. It is only a very technical point now that at 4 O'clock, we are to take up some other item. Why not we continue the general discussion till 4 O'clock and then adjourn it to the next session?

SHRI PILOO MODY (Godhra): Let us have lunch hour today.

is a very fair suggestion made by Government

no meaning in moving this motion.

lunch is unfair at our own cost ?

SHRI DINESH JOARDER: Sir. the Order Paper it is written:

> "To be taken up at 4 P.M. or as soon as the preceding items of business are disposed of whichever is earlier.

MR. DEPUTY-SPEAKER · You have misread the whole thing.

> " 'as soon as the preceding items of be said. If you want we can ask done"

SHRI PRIYA RANJAN DAS MUNSI (Calcutta South): I seek one clarification from the hon. Minister.

While I am not opposed to the discussion to be continued, I want to submit that SHRI K. RAGHU RAMAIAH: The certain complications have been pointed out by the hon. Members and the Parliamentary Affairs Minister and the Home Minister accepted that the clause-by-clause discussion will be continued in the next session . . .

> MR DEPUTY-SPEAKER: Even the general discussion.

> SHRI PRIYA RANJAN DAS MUNSI: Yes, even the general discussion will be continued in the next session. My submission is that when the basic complications are still to be cleared to the House, I feel that even if Members participate in the general discussion-not to give any speeches but to suggest some things by way of remedy-it will be of no use and I suggest that without that clarification it will not come into effect.

Unless the Home Minister himself or the Parliament Affairs Minister is clear MR. DEPUTY-SPEAKER: I think, it about the issue which may come up in the the next session and because the complications are not cleared, if you allow a discussionno matter, one can participate—but what Mr. Chavda, in view of this, there is is the use? I want to know from the Minister as to what useful purpose will such a discussion serve when a majority of SHRI PILOO MODY : To ask for the problems of the Bill are still to be discussed.

SHRI PILOO MODY: I would like to suggest to the House that the suggestion that I have made about breaking for lunch to-day as a special case is the most eminent one, for the simple reason, that any continuation of the discussion on this Bill, as has just been pointed out, is meaningless and because we have to fill in an hour and a half, it has no meaning that a lot of meaningless things should business are disposed or means Mohan Kumaramangalam to make a soon after this Bill has been dis- speech for an hour and a half and he posed of, which cannot be can fill the time. Otherwise, no purposeful discussion can take place.

The ruling you gave just now regarding agreed, I am not going to move. I would the Order Paper about the next item be-like to submit two things for the consiing at 4 p.m. means that after the item deration of the House, I am not moving before has been disposed of. Now, the the motion. disposing of takes place when we, as a House, decide that we should adjourn or postpone the discussion on the subject.

MR. DEPUTY-SPEAKER: If it is the general consensus that we have decided to He has already moved it by saying I beg to do so. But where is it?

SHRI PILOO MODY: We have decided that the general discussion also takes place next session . . .

MR. DEPUTY-SPFAKFR: Will continued.

SHRI PILOO MODY: Now I will give you a very recent precedent on this. Just a few days ago in this House, in this session, where for some strange reason, the Call Attention notice was postponed to 3 or 4 in the afternoon and the rest of the Order Paper continued as it was and, therefore, if you do not want to get into that tangle which I consider wrong, then I suggest that you look up, smile and then say, 'Go ahead boys, have lunch'

SHRI K. S. CHAVDA (Patan): May I move the motion, Sir?

MR. DEPUTY-SPEAKER: Well, it is upto you . . . (Interruptions).

SHRI K. S. CHAVDA: Under Rule 109 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I beg to move that the debate on the Code of Criminal Procedure Bill, 1972 be adjourned (Interruptions).

SHRI PILOO MODY: What are you doing. They will oppose it.

SHRI PRIYA RANJAN DAS MUNSI: I think he has already moved.

SHRI K. S. CHAVDA: I want to make two things clear . . . (Interruptions) 1

MR. DEPUTY-SPEAKER: But you have already moved it.

SHRI PRIYA RANJAN DAS MUNSI: move. . .' .

SHRI PILOO MODY: The best testimony was that he started to move it, but he did not tell you what he was to move. Unless he tells you what he has moved, it be cannot be considered that he has moved

MR. DEPUTY-SPEAKER: I do not know what you have said at the beginning. but I will take the spirit of the House. Whatever you have said, I will take the spirit of the House. I would like to again ascertain from you whether in view of what has been expressed, you still say that you are moving the motion.

SHRI K. S. CHAVDA: I want to submit something more.

MR. DEPUTY-SPEAKER: You do not want to move but you only want to submit.

SHRI K. S. CHAVDA: Yes, Sir, I do not want to move. I want to submit.

My submission is this. All the offiences under the Indian Penal Code are investigated, inquired into and tried under the Code of Criminal Procedure and now, the Indian Penal Code . . .

MR. DFPUTY-SPEAKER: So, I take it that you are making a speech on the Bill.

SHRI K. S. CHAVDA: No, No. I am making a submission.

MR. DEPUTY-SPEAKER: You are at liberty to make a speech.

SHRI K. S. CHAVDA: My point is that understood. As the Minister has it should be adjourned, postponed until [Shri K. S. Chavda]

the consideration of the Indian Penal Code, I am submitting, I am not moving the motion The Indian Penal Code is a substantive law and the Criminal Procedute Code is a procedural law. Clause 4 of the Indian Penal Code says.

"The General Clauses Act, 1897 shall apply for the interpretation of this Code (Indian Penal Code) as it applies for the interpretation of an Act of Parliament."

Now, this Bill says in clause 2:

the Indian Penal Code have the House meanings respectively assigned to them in that Code."

That means that that clause must be amended accordingly Otherwise, there is contradiction Therefore, my point is that instead of adjourning to the next session, it should be adjourned until after the consideration of the Indian Penal Code is over

second submission is that Mr. Μv Madhu Limaye raised a point of order and asked for a comparative table containing the sections of the Code of Criminal Procedure, 1898 and the corresponding clauses of the Code of Criminal Procedure, 1972. For the first time the Minister said it was not possible and time was short. Therefore, it should be circulated

MR. DEPUTY-SPEAKER: It has been circulated.

SHRI K. S. CHAVDA: Not circulated uptill now, though promised.

SHRI RAM NIWAS MIRDHA: We have sent it to your Secretariat.

MR. DEPUTY-SPEAKER: They are in the Publications Counter.

SHRI K. S. CHAVDA: But not circulated.

SHRI PILOO MODY: You must circu-

MR. DEPUTY-SPEAKER: You can go and collect it.

SHRI K S. CHAVDA: The direction from the Chair was that it should be circulated.

MR DFPUTY-SPEAKER: One form of circulation is to put it at the Publications Counter wherefrom the Members can collect.

SHRI K S CHAVDA. It should be cir-"()) words and expressions used herein culated to all Members. My two points and not defined but defined in should be taken into consideration by the

> SHRI B R. SHUKLA (Bahraich): There is enough time, I want to raise one point.

> MR DFPUTY-SPLAKER No. please. There is no need for further discussion. The consensus has been arrived at. Even the Member who has given notice of the Motion has said that he does not want to move it. Therefore, the matter ends there. Let the House continue with this discussion till 4 P.M Shrı Nawal Kishore Sharma.

श्री रामावतार शास्त्री (पटना) मै यह जानना चाहना ह कि उस पर नक्क्ट सेशन में बहुस होगी या जैसा चावडा जी ने कहा कि झाई०पी०सी० के माथ इस पर बट्स होगी (

MR. DEPUTY-SPEAKER. I think the understanding is that this discussion will continue in the next session. Shri Nawal Kishore Sharma.

भी नवल किशोर शर्मा (दौमा) उपाध्यक्ष महोदय, सदन के सामने जो विधेयक विचारार्थ है इस विधेयक के सम्बन्ध में मुझे इतना निवेदन करना है कि बहुत सालो बाद इस देख को एक ऐसा विधेयक मिलने जा रहा है जिसके जरिये से उम्मीद की जा सकती है कि न्याय लोगों को जस्दी मिलेगा, न्याय की प्रक्रिया सरस होगी, न्याय मिलने मे जो बाधाए होनी हैं स्त्रीर जो मेनुर्जेशन की गुजाइन होती है उस के कुछ हद तक कम करने का प्रयत्न इस विधेयक के जरिये में किया गया है।

14.48 hrs.

[SHRI K. N. TIWARY in the Chair]

मे इस विधेयक की प्रवर समिति या एक नदश्य था श्रोर जिस नरीरे से प्रवर मर्भित न इस विदेशक की हर धारा पर विचार किया सभी पहलुको पर और उसमे सरकार क प्रति-नि।ध के नात इस बिल के जन्मदाता था मिर्या जी न जिनन खेले दिमाग में इस पर रिनार करने का मौका दिया उसी का एक परिणाम ह कि भाज यह विश्वयक एक यच्छे विश्वेयक के रूप म इस सदन क सामने खाया है। इस दग भ जा -रायराधिका इ उस क बार में एक आब शिकायन यह रहती है कि न्याय मिलने में लागा को काफा समय लगना है और यह गहा भी है कि मुरुदमें वर्षा तर चनते है, छाटी प्रदानना म ना महदम निरटान की काई प्रप्रधि निर्भागित नहीं है। उस से लोगों का परशानी ग्रोर हैगनी हानी है, धनावश्यक खर्चा हाता है श्रीर ममय वर्बाद होता है। इस सब का प्रगर किसी तरीके से कन किया जा नकता है, ता वह प्रामीजर मे मुधार के अरियं म ही हा मकना है। इस सम्बन्ध में उन सब पहनुष्ठा पर विचार िया गया है जिन के जरिये में न्याय जल्दी मित भीर इस विशेषक में विभिन्न प्रावधाना में परिवर्तन कर के ऐसी व्यवस्था भी करने की काशिंग की गई है। मेरा विश्वास है कि काननी जगन के लोग इस विधेयक का ग्राम कीर पर रबागन करेगे। मै मानना ह कि हम ने इस विधेयक मे पुरानी मान्यनाधी का भी बदनने के लिए बहुत कुछ किया है।

कम्युनिस्ट पार्टी के मेरे मित्र, श्री मागेन्द्र आ, ने कुछ हद नक ता इन विधेयक का स्वागन किया है, मगर उन्होंने बारा 107, धारा 111 बीर बारा 145 का बिरोध किया है। मी० पों प्रमुक्त के हमारे काबी का भी उन धाराबों के बारे में विरोध था। मेरा निवेदन है कि जिस रूप में ये धाराए रखी गई है, उस को देखने हुए विरोध की गुजाइण तो नहीं रहती है।

धारा 107 के बारे में बार-बार कहा गया
है कि उस वा दुरुपयोग हाता है। लेकिन वश
हमारे देश में धम फोर जाति के नाम पर, और
प्रापर्टी का लकर, खाम तौर म खती की
जमीन का लकर, अगढ़ नहा हात है। मरा
प्रपना प्रमुभव है कि बावजूद २म र रि गरीय
लागो और णिटयल्ड कास्ट्म तथा णिट्यूल्ड
ट्राड्य के लागा का पट्टे मिल जात है और उन
का खानदारी ट्रक्न हात है गांव वा वह वर्ग,
जा नाकन म हाना है, उन वा उन की जमीन
पर राजन नहीं रुन्न देना है और -म प्रकार
जब स्थानित की स्थिति पैरा हा जाना है।

भाषा के नाम पर भी कभी-क्सी इस तरह वी हालन पैदा हा जानी है। कभी--प्रभी लाग कानन या ग्राप्त हाथ में लेन की हर तरह स काणिश ररत ह प्रीर एसी स्थिति म, जब कि जगडे की ग्राणका ग्रामन्त हा, श्रीच ग्राफ पीम इम्मीनेट हा, पूलिस भ्रीर राज्य क्या वरं, यह एक गवान है। शायद विराधी दल वे मेरे मिलो का स्थाल है कि ऐसे मौके पर पुलिस और राज्य को ३छ नहीं करना चाहिए स्रीर सगर काई किमी का मिर फाटना हा, ता उस के लिए छट होनी चाहिए उसका चलन देना चाहिए। यह भागने भाग में बड़ी विश्वम्बना है भीर बड़ी अजीव बात है। श्या हम इस देश में इस तरह की छुट दे कर धराजकता की स्थिति पैदा करना चाहन है 'इस लिए मेरा निवेदन है कि बारा 107 एक प्रावश्यक प्रावधान है।

कहा जा मकता ह कि कभी—कभी उस न।
दुरपयोग किया जाता है। लेकिन दुरुपयोग को
रोकने का इलाज यह नहीं है कि इस प्रायधान
का ही हटा दिया जाये। भगर किमी श्रादमी के
नाक म खराबी हैं—कोई कमी है, तो उस का
इलाज यह नहीं है कि उस भादमी का नाक हो
काट दिया जाये, बल्क उस ख़ाराबी या फुसी

[श्री नवल किसोर शर्मा]

का दलाज किया जाना चाहिए। इसी प्रकार इस धारा का दुरुपयोग रोकने के लिए यह बावस्थक है कि पुलिस की मशीनरी में सुधार किया जाये। जब हम शान्ति ग्रीर व्यवस्था, लॉ एड ग्रार्डर, कायम रखना चाहते है, तो पुलिस को कुछ अधिकार भी देने होगे---ऐसे कानुनी प्रावधान भी बनाने होगे, जिन का वह इस्तेमाल कर मके। धगर उन काननी प्रावधानों के इस्तेमाल से ज्यादती होती है, मगर पुलिस की तरफ से कोई एक्सेंग होती है, धगर वह प्रपनी पावर को एक्सीट करती है, तो मैं इस बात का हामी नहीं ह कि पुलिस को सजा नही मिलनी चाहिए। लेकिन उम को वह प्रधिकार नही मिलना चाहिए, यह गलन बान है।

ग्रपने अनुभव के भाधार पर मै कह सकता ह कि बाज तक्त धारा 107 के प्रावधान के जरिये मे गरीब भादमियो को बहुत राहत मिलती है। यह सम्भव है कि कुछ ग्रसरदार लोग उस का उपयोग कर ले। लेकिन यह एक एडमिनिफ्ट्रेटिव मामला है और ग्रगर गृह मत्रालय की तरफ गे एक एडमिनिस्ट्रेटिव नरीके से पुलिस का हिदायन दे दी जाये कि मिल-मालिक श्रीर मजदूर के झगड़े में, या ऐसे प्रत्य मामलो में, जिन का जित्र विराधी दल के मिला न किया है, पुलिम का माधारणनया धारा 107 का इम्तेमाल नही करना चाहिए, तो यह शिकायत रफा की जा सकती है। लेकिन किसी दुरुपयाग की भ्राणका के आधार पर बारा 107 को काड से निकाल दिया जाये, मै इस बात का समधंक नही है। मेरे विचार मे जिस तरह में धारा 107 में सुधार किया गया है, उस के बाद उस का दूरपयाग किये जाने की गुजायण नहीं रहती है।

यह ठीक है कि पुराने जमाने मे धारा 107 की प्रोसीडिंग्ज बरसी तक चला करती थी भीर लोगो को बहुन परेशानी होती थी। किसी पर धारा 107 का मुकदमा बना दिया, दो या पचाम प्रादिमियो को इनकाल्व कर लिया, नोटिस जारी हो गया भीर इस तरह लोगों की परेशान किया जाता था। लेकिन इस विश्लेयक में जो प्रावधान रखा गया है. उस के मताबिक वह मुकदमा छ. महीने बाद इप्सो फ़क्टो खरम हो जायेगा भौर इस तरह किसी को परेणान होने की गुजायश नही रहेगी। इनलिए मेरा निवेदन है कि धारा 107 के बारे मे जो एतराज किया गया है, वह मही नही है।

धारा 145 के बारे में जो एतराज किया गया है, मै उसका भी हिमायती नही हु। मै समझता हू कि ऐसी स्थितिया उत्पन्न होती है, जब प्रापर्टी को लेकर तुरन्त झगडा हो जाने की ग्रामंका होती है, भीर उस भाशका का समाधान किया जाना जरूरी है। एक रास्ता तो यह है कि मिविल कोर्ट में जाया जाये, लेकिन मेरा भ्रपना **भनुभव है कि मिविल कोर्ट जो इजेक्शन जारी** करती है, गांव के लठैन लोग, ताकतवर लोग, खास तौर से खेती के मामले में, उसकी कोई परवाह नहीं करते। इजक्शन से यह तो लिखा नहीं रहता है कि खेन जोना हुआ है या नहीं, खेत काण्न किया है या नही, बल्कि उसमें यह लिखा रहता है कि तुमका पाबन्द किया जाता है कि ऐसा काम मत करो । वह व्यक्ति कहता है कि मै पहले ही काश्त कर चुका ह, पहले में ही खेत पर मेरा कब्जा है।

ऐसी स्थिति में उस गरीब भादमी को बचाने का क्या राम्ता है, जिसकी जमीन पर कुछ लठैत लोग कब्जा कर लेने है भ्रौर कब्जा करन के बाद उसी जमीन की पैदाबार में बरमो तक भाराम के माथ मुकदमा लडते रहते हैं ? अगर कोई रास्ता है, तो वह यही है कि कानुन के प्रावधानों के जरिये से तुरन्त कोई कदम उठाया जाये । (व्यवधान) पुलिस हन्देड परसेट मही है, पुलिस मे मुधार न किया जाये, मैं इसका भी हामी नहीं हु। मै इस बात की तरफ तवज्यह दिला रहा है कि प्रावधान अपने आप में बुरे नहीं हैं। इन प्रावधानों के जरिये में किसी को नुकसान होने वाला नहीं है। धगर थोड़ी बहुत उसके एग्जीक्यूशन मे कही दिक्कत है तो उसको हमे दूर करना चाहिये।

हमने इस बिल के जरिये से बहुत से अच्छे कदम उठाये है । क्रिमिकल प्रोसीजर कोड के तहत कैमिटल प्रोसीडिंग्न को खत्म करना भपने भाप में बहुत बड़ा

कवम है । गरीबों की, जाम सोगों की बहुत बरवादी होती थी, बहुत रुपवा खर्च होता था, प्रनावस्थक मुकदमे मे देर होती थी। वह बचेगा।

Code of Criminal

109 का जो स्वरूप या वह हमने बदल दिया है। ग्रद धास्टेसिवल मीन्स के नाम पर किसी धादमी को गिरफ्तार नहीं किया जायेगा । जो पहले का पूराने जमाने का तरीका था ग्रंग्रेजी राज का उस में हमने परिवर्तन किया है । इतना ही नहीं, हमने उसमे कान्ति-कारी परिवर्तन किया है। वह सब लोग जो ममाज मं वह हरकते करते है जो प्राज समाज के लिए दखदायी है, वह सब उसके तहन शरीक किए गए है। ब्लैक मार्केटियर भीर वह लोग जो भनटचेविलिटी जैसे भाफेस मे विश्वाम करते है, वह लोग जो होईमें हैं, जो फुड एडस्टरेशन करने बाले है, जो रिश्वतखोर है, ऐसे सभी तरह के लोगो को इसमे शरीक करके मन्नी जी ने एक बडा कान्त्रिकारी कदम उठाया है। इस कदम को मगर पुलिस भीर जनता ने सही तरीके से समझा तो ऐसे सारे लोग जो घब तक समाज मे प्रतिष्ठित समझे जाते है, चोरी करते है, फूड एडल्टरेशन करते हैं भीर ग्रीर ऐसे धन्धे करते हैं, हरिजनों से नफरत करते हैं, वह मब लोग 110 और 109 के मुलजिम बन कर धाम किमनल जिम हैसियत मे जाया करता था उसी हैसियत मे जाकर खडे होगे। क्या यह कम कान्तिकारी कदम है ?

एक नहीं अनेक कदम ऐसे हैं इस बिल के अन्दर जिम के जरिए में मनी जी ने इस बिल को ऐसा स्वरूप दिया है जो घपन छाप मे कान्तिकारी है जिससे जनता का सम्ता न्याय भी मिलेगा भीर न्याय जल्दी हो संकंगा। क्यांकि हम ने वह सारे नरीके जिनके जरिये से देर होती बी न्याय मे उनको खत्म किया है । इटर-लोके-टरी आईर की रिबोजन कर दी, प्रपील कर दी, मकदमा चल रहा है पन्द्रह बर्च, दम वर्ष, पाच वर्ष इटर लोकेटरी रिवीजन पर । इस बिल के जरिये से हम ने इस प्राव-धान को खत्म किया है। ध्रव किसी इटर लोकेटरी मार्डर पर रिवीजन नहीं होगी भीर प्रपील नहीं होगी। इसी तरह से रिवीजन के बारे में भी फैसला किया है कि उसका फैसला सेशन जज ही कर देगा। माज होता क्या है कि केसेज मे रिबीजन होती है, सेशन

जज डरता है कि हाईकोर्ट को रिफर करूं, हाई कोर्ट ऐक्सेप्ट नही करेगा, स्टिक्चर पास करेगा, नतीजा यह होता है कि रिजेक्शन हो जाता है और उन केसेब में कोई न्याय नहीं मिलता। मेरा निवेदन है कि एक नहीं भनेक प्रावधान इस तरह के किए गए है। भन तक केवल स्त्री को और नाबालिंग बच्चे को मेंटिनेस का मधिकार था। माज बृहडे मा बापों को भी भीर उन डाइवोर्स्ड पत्नियों को भी जिन को छोड़ा गया है जिनके पास कोई खाने की व्यवस्था नहीं है, उनके लिए भी मेटिनेस का ग्रधिकार देकर एक प्रगतिशील कदम उठाया है। इसी नरह से भीर भनेक बाते है। मैं निवेदन करूगा सदन के दूसरे साथियों से कि यह एक ऐसा बिल है कि जो स्वागत योग्य है और मैं उम्मीद करता ह कि मेरे नदन के माथी इम बिल का समर्थन करेगे। धन्यवाद।

*SHRI J. MATHA GOWDER (Nil-Giris): Mr. Chairman, Sir, on behalf of my party, the Dravida Munnetra Kazhagam, I rise to express my views on the Code of Criminal Procedure Bill, 1970 which seeks to replace the Code of Criminal Procedure enacted in 1898 by the Britishers The British Administration in India wanted to have the sharpest legal weapon to perpetuate the British rule in India and they enacted in 1898 this Criminal Procedure Code. This Code served the autocratic needs of the then Colonial Power

One would normally expect that such kinds of oppressive Acts might be repealed or replaced by Acts reflecting the needs, hopes and aspirations of the people of a country after becoming independent. But, India became independent in 1947 and till 1970 the freely elected Government of the country did not think of replacing the Code of Criminal Procedure enacted by the erstwhile colonial rulers. Till this Bill is passed, the same Code of Criminal Procedure, though with some amendments here and there, will continue to be in operation. I feel ashamed even to say this that even 25 years after our independence we are not going to pass

^{*} The original speech was delivered in Tamil.

this Bill in this session and it is being postponed to the next session of this House I am sure, Sir, that you will agree with me if I say that the Government owe an explanation to the people law and order in the country, should help of the country for administering so long, the people of our country for 25 long years after independence, the Code of Criminal Procedure enacted by the Britishers

ruling party, this is a massive legislation economic offences and how they should primarily meant to give protection to the be tried and punished. They have recom Bill But at the same time, it is the duty have also suggested the need for amend san manner The Government of the day mission should be honoured and not be should guard against such misuse of po littled by brushing it aside. If the Gov wers given under this Bill

that even now we see the strains of auto- stand how the Government has falled to cratic approach on the part of bureaucrats accept the recommendation of the I aw while trying to resolve the problems being Commission in regard to amending the faced by the people I have only to sur- Criminal Procedure Code for the purpose mise that they perhaps still cherish the of social and economic offences. Clause heritage of the British rule in India The 378 of this Bill deals with appeal in the Police under the British powered to strike awe and terror in the has suggested an amendment to this parti minds of our people But in independent cular clause The Law Commission sub India their role has changed They are mitted its report on 28th February, 1972 entrusted with the sacred duty of protect- and the Joint Committee presented its ing the interests of our people Unless Report on 4th December, 1972 I should the Police in India endeavour to discharge except that the Minister of Law and also this sacred duty earnestly, they will not be the Minister of Home Affairs are aware able to endear themselves to the people of this recommendation of the Law Com The Government have also to ensure that mission A representative of the Law there is really such a change of heart in Ministry was also associated with the Joint the Police While we are discussing this Committee It was his responsibility to it is very necessary to point out the need commendation. If he had done that, the

for the Government to send a detailed circular to the entire Police Administration in the country emphasising the need for such a transformation on their part Detailed instructions should be drawn up as to how the Police, besides maintaining

Sir, you are aware of the importance of the Reports of the Law Commission 28th February, 1972 the Law Commission Sir, like the massive mandate of the submitted its Report on the social and people of our country We need not be mended amendments to 16 Central Acts surprised that the possible and probable for efficient and effective conduct of the offenders and culprits are scared of this trial of social and economic offences. They of the Government to see that the millions ing the Constitution for this purpose. They of innocent and law-abiding citizens of have recommended that even the Code of our country are not mauled by the mis Criminal Procedure. When we discussed creants and anti-social elements. I do not in this House the issue of the appointment minimise the knotty problems that might of the Chief Justice of the Supreme Court arise during the process of implementing of India, Shri Mohan Kumaramangalam this Bill It might happen that some pointed out the recommendation of the over-zealous officials interpret and imple Law Commission in that regard and felt ment the provisions of this Bill in a parti- that the recommendation of the Law Comernment want to give so much importance to one of the recommendations of the It will not be an exaggeration to say Law Commission, I am at a loss to under rule were em- case of acquittal The Law Commission Bill enumerating the powers of the Police, apprise the Joint Committee of this reJoint Committee would no doubt have familiar with the provisions of law. It is incorporated the suggestion of the Law necessary that the entire Police should be Commission in this particular clause. Since acquainted with the provisions of Laws this particular clause does not incorporate like this. I do not think it is possible also the suggestion of the Law Commission, it for the Government to spoon-feed every is clear that the responsibility of the re- police-man in the country. The only way presentative of the Law Ministry has not that this can be done is that the Governbeen properly discharged. I would like ment should get important Acts like this the hon. Minister of Home Affairs to ex- translated into regional languages of the plain this lapse. You see that the Oppo-country and there should be copies sition benches are empty. The main leason such Acts in regional languages in all the for the absence of the Opposition Members Police Stations of our country. You go to is that they are working of the Government, with parti- You are given a copy of the complaint cular reference to the drafting of legisla- in Urdu Script. That means the Police tion. Though we have started the dis- do not know English. It is very necessary cussion on this Bill, it is being postponed for the successful and benevolent impleto the next session of this House because there are so many deficiencies on the part of the Government. If this is the fate of such an important Bill, coming before this House 25 years after our independence. naturally the Opposition Members are annoved at the cavalier way in which this has been introduced before this House, I need not say that this puts the working of the Ministry in an unenviable position. I would request the hon. Minister of Home Affairs that he should take effective steps to ensure that such mistakes do not recur in future. The Ministry should also bear in mind the heavy expenditure involved in getting such a Bill passed by the Parliament. Each sitting of the Parliament costs so much that the Government cannot afford to waste public money by getting the postponement of discussion on this Bill. hope that the Minister of Home Affairs will be more cautious in future.

Sir, in October 1972 an expert Committee has been set up under the Chairmanship of Shri V. R. Krishna Iyer to go into the question of giving free legal aid to the poor and weaker sections of our society. It will be improper to expect legal acumen in the poor for understanding the implications of this kind of important legislation. It is equally true in the case of ordinary policemen. You cannot deny the fact that serious lapses frequently occur in the implementation of laws like

disenchanted with the a Police Station and register a complaint. mentation of laws that the Police Administration comprehends clearly the provisions of law. It is possible only when these are available in all the languages of the country and in all the police stations. Anyhow, this Bill is going to be passed only in the next session. I hope that the Government will not give the Opposition to point out that the Government have not taken any steps to provide copies of such legislation in all regional languages to the police stations throughout the country.

> Now, I will come to important question of separation of judiciary and exccutive, which has been universally accepted by all shades of opinion in the country. provision There is constitutional the President appoints the Judges of the Supreme Court and the High Courts on the recommendation of the Central Government. But, strangely enough, the appointment of Judicial Magistrates in the States is done by the High court. The State Government have no say at all in this matter.

SHRI B. R. SHUKLA: The first appointment is done by the State Government There is already such a provision.

SHRI J. MATHA GOWDER: It is not uniform throughout the country. The appointment, transfer and promotion of a Judicial Magistrate is an executive functhis mainly because the Policemen are not tion which should be in the hands of the

[Shri J. Matha Gowder],

State Government and not with the High Court, which is mainly concerned with dispensation of justice. You know the large heap of arrears of cases in the Courts. Why should they burdened executive function also? Because I come from Tamil Nadu where the D.M.K. in power, I might be misconstrued. What I am saying may be interpreted to mean the demand for the autonomy of the State or even separation. So far as the D.M.K. is concerned we have long buried the secession demand. We have publicly and unequivocally committed ourselves to the unity of the country. I am talking about the States in general. What is the harm if this executive function of the appointing the Judicial Magistrates is done by the State Governments? It is likely that this demand might come from Congress-ruled States. 1 am afraid that the stubborn stance of Government of India might cut as under the unity of our country. When this Bill is brought forward again in the next sesslon, an amendment to this effect must be brought forward by the Government. The function of appointing the Judicial Magistrate must be with the State Government.

Sir, the system of having Magistrates has a traditional background in our country. In order to handle cases of minor offences like committing nuisance in a public place, the honorary Magistrate is appointed. The people in the rural areas cannot go to far-away places where there are courts of law. A prominent man among them, having a reputation among the people of the area, is appointed as the honorary Magistrate, so that his verdict in such minor offences is not disputed or questioned. I understand that in this Bill there is a stipulation of judicial experience for appointing a honorary Magistrate. I am constrained that even the hon. Minister has been kept in the dark by the official machinery so far as this provision is concerned. I am tempted to say that the bureaucrats having some sort of judicial experience after their retirement would like to become honorary Magistrates and with this ulterior motive

they have incorporated this provision. I would go to the extent of saying that there are so many local leaders of men in the Congress Party who can be appointed as honorary magistrates. Should they be barred just because they might not have judicial experience? I would request the hon. Minister to look into this and amend this provision by the time this Bill is taken up for discussion during the next session.

I would once again urge upon the hon. Minister that such important legislations concerning the people of the entire country should be made available in all the regional languages of the country. I hope that the hon. Minister will not give us an opportunity to show our accusing finger against him for not doing this.

With these words, I conclude.

भी शिवनाय सिंह (श्रंमन्): सभापति महोदय, दण्ड प्रक्रिया संहिता ब्रिटिश काल में बनी थी हमारी घदालतों की कार्य प्रणाली के सम्बन्ध में । भाजादी के पहले 50 साल भीर भाजादी के बाद 25 साल तक उसके तहत हम काम करते रहे। समय समय पर उसमें कुछ परिवर्तन भी किए गए लेकिन आज से 75 साल पहले जो प्रक्रिया बनी वी उसमें काफी तब्दीली की गंजाइम थी भौर इसी के लिए हमारी सरकार ने पार्लिया-मेंट के सामने एक बिल पेश किया। मझे इस बात को कहते हुए खशी है कि जो हमारी ज्वाइंट सेलेक्ट कमेटी बनी थी उसने कई ग्रन्छ मुझाव दिए, सरकार ने भी समाव रखे और उसके बाद बहुत थोडे समय में इस बिल को सदन के सामने पेश कर दिया गया तथा राज्य सभा ने भी पास कर दिया। लोक सभा के पिछले सब में भी बिल भाया था, इस सब में भी भाया लेकिन हमारे विरोधी दलों की पता नहीं क्या मंत्रा है कि वे इसको बराबर ग्रागे टालने की कोशिश कर रहे हैं। इस बिल में काफी तन्दीलियां, जो पहले कोड या उसके हिसाब से की गई है भीर कई तो दर भसल में बहुत ही सराहनीय कदम उठाए गए हैं। मिसाल के लिए ज़डीकियरी को मलग माना गया है । प्रान्तों का जो हमारा मनुभव है, जडीशियरी सेप्रेशन होने के बाद जो प्राशा इससे की गई थी वह पूरी नहीं हुई है। भाज भी जुडीशियरी में जो नये नये भाफिसर नियुक्त होते हैं उनके विकाफ

Code of Criminal

शिकायतें चाती हैं लेकिन फिर भी सिखान्त के रूप में हम मानते है कि जुडिशियरी का एग्जीक्युटिव से सर्प्रेकन होना चाहिये और बिल में इस सिद्धान्त को माना गया है जोकि एक सहम सवाल है । जुडीशियरी धार्फिमसे मे जो कमिया है या कानुन मे जो खामिया है उनको हम दुरुस्त कर मकते हैं तथा नियदाण ला सकते हैं। जडीजियल मैजिस्ट्रेटम जितने भी है उन पर धीर जो पहले एम्जीक्यटिव मैजिस्ट्रेट हुआ करते थे उन पर ग्राज उतना नियत्रण नही है । वे बिल्कुल प्रपनी म्बेन्छा से चलते है भीर उनको किसी का डर नही है। हाई कोर्ट उन पर उतना नियत्रण भाज नहीं कर पा रही है। नये नये लड़को को भर्ती किया जारहा है और वे बिल्कुल स्वछन्द है स्रोर न्याय का झाज बेच रह है. यदि मै यह कह तो कोई अनिशयोक्ति नहीं हागी। लेकिन यह जो सिद्धान्त है कि जुडिशियरी भ्रलग होनी चाहिए इसको हम मानते है । इसमे सुधार की बावश्य-वता है। राज्य मरकारा और केन्द्रीय सरकार को भी, इसमे जो कुछ सुधार की गुजाइण है उसको करना नाहिए और ऐसी व्यवस्था करनी चाहिए जिससे नये नये मैजिस्टेटो पर श्रक्तण रहे ग्रीर वेल्याय का ग्रंवन सके।

इस विल के जा सलियन्ट फीचर्स है उनकी ग्रोर में ध्यान दिलाना चाहगा । पत्नी बान ता इसमें यही ह कि जुडीशियरी को सेप्रेट माना गया है। इसमे पन दूसरा सच्छा प्राविधान यह रखा गया है कि एक्यज्ड का भी सरकारी खर्चे पर डिफेन्ड किया जायेगा सेशन्स काट में। ग्रब नक जो हमारा ग्रन्भव रहा है वह बहुत गुन्दर नहीं रहा है । मैं इस सम्बन्ध में मुझाव देना भाइता हू। माज भी महर केमेज में एमिकस क्यारी कार्टम ए बाइन्ट करती है लेकिन एमिकम क्यूरी मे कौन बकील होने है[?] जो मबसे जुनियर वकील होन है उनको यह केस दिए जाते है स्योकि अच्छे वकील जो होने है उनके पेमेन्टम ऊर्च होने है और मरकार का जा रेट है उसके आधार पर वे तैयार नही होते हैं। ऐसी स्थिति में एक्यज्ड को झाज भी न्याय नहीं मिल रहा है। ग्रापने प्राविधान रखा है कि सेशन्स केसेज में गवनेंमेंट के बार्चे पर उनको डिफेन्ड किया जाये। इस सम्बन्ध में मैं निवेदन करना चाहना कि घच्छे से ग्रन्थे बकील जो उस ग्रवालन के मामने प्रैक्टिंग करने के लिए हो उन सभी का उपयोग, उनकी सर्विसेश डेफेन्डेन्ट ग्रीर एक्युज्ड ले मके, इस प्रकार का प्राविधान होना चाहिए। तमाम वकील जो बार के मेम्बर्स हो उनकी एक लिस्ट बन जानी चाहिये ग्रीर बाई नम्बर, रोटेशन में कोई भी वकील जिसको एक्युज्द को डिफेन्ड करने के लिए सरकार नियक्त करे वह रेफ्युज न कर मके । हो सकता है कि उनको कम तनस्वाह मिले लेकिन चुकि वे घौर दूसरे मुकदमो मे घच्छा कमाते है इसलिए उनके लिए कम्पलमरी कर देना चाहिए कि जिसको भी मीरियल नम्बर से कोट या सरकार ए वाइन्ट करेगी उसको मकदमे से डिफेन्ड करना पहेगा। यदि इस प्रकार का प्राविधान नहीं करेंगे तो जो इन-एक्सीपीरियन्स्ड वकील है वही रहेगे और उनसे एक्यज्ड को मधिक मजा मिलने की सम्भावना होगी। इसलिए इस प्रकार का प्राविधान रहना चाहिए।

मै भ्रापमे निवेदन करना चाहगा कि छोटे छोटे ग्राफेन्सेज के लिए मुस्जिमों को बार बार भ्रदालत में भाना पहना था, माल, दो माल भीर तीन माल तक केमेज चलते थे उनके लिए इसमे प्राविधान रखा गया है कि समन्म जारी हा जायेगे ग्रीर यदि वे जर्म मानते है तो उनको भदालन में भाने की भावण्यकता नहीं रहेगी, वहीं से जर्माना भेजकर अपना पिण्ड छहा सकते है। यह एक बहुत ग्रन्छा प्राविधान है।

इसी प्रकार से मेशन्स कोर्ट्स में सिर्फ वही केसेज जायेगे जो सेशन्स टायविल हो। ग्रभी तक यह है कि दूसरे केमेज भी जिनका टायल दूसरे फर्स्ट क्लाम मैजि-म्टेटम कर मकत है उनको भी सेशन्स मे भेजा जाता था ग्रव कवल सेशन्स केसेज ही वहा जायेगे जिससे सेशन्स कोर्टम जल्दी में अपना काम कर मर्कर्गा और लोगो का न्याय मिलने मे देरी नहीं होगी । लिटीगेन्टम जो बहा पर जायेगे वह जल्दी में न्याय प्राप्त कर सकेंगे।

इसी तरह से फार्मल करैक्टर एबिडेन्स जो हे उसमे काम एग्जामिनेशन वर्गरह की भावश्यकता नहीं पहती. जैसे किमी की बिल्कुल फार्मल करैक्टर की एविडेन्स है उसको एफिडेविट में भी रखने का प्राविधान रखा गया है, उसकी एफिडेविट पेश होने के बाद एविडेन्स मे शामिल कर लिया जायेगा जिसमे काम एग्जामिन करने की सावस्थकता नहीं पड़ती है। इस प्रकार का जो प्राविधान रखा गया है वह एक बहुत प्रच्छा प्राविधान है।

[भी जिन्लाम तिह]

इसी तरह से जो सबसे मण्डा प्राविधान है, जो क्लाज 428 मे है कि झाज जो मुस्जिम झदालत मे जाते है जिनकी जमानत नहीं होती है वे साल, दो साल भीर तीन साल तक कस्टडी में पड़े रहते हैं भीर उसके बाद नहीं 4 महीने और 6 महीने की मजा होती है भीर कभी कभी तो बरी हो जाते है। तो यह एक बहे दर्भाग्य की बात होती थी। लेकिन नये प्राविधान में रखा गया है कि जहां इतने दिनों कोई जेन में रहा हो या घन्डर टायल रहा हो और बाद मे उनका बन्विक-मन हो जाना है तो उसका उनना पीरियड जोवि कस्टडी मे बह भगत चुका है, उस सेन्टेन्म मे से निकाल विया जायेगा। यह एक बहुत भ्रच्छा प्राविधान है जिसमे एक्यज्ड की हार्डकिप घटेगी।

इमी तरह में एन्टीसिपेटरी बेल का अच्छा प्राविधान रखा गया है। कल सी पी आई के मदस्य कह रहे ये कि यह पैसे सं बिकगा मै उनसे निवेदन करना चाहगा कि इससे हाई कोर्ट धीर समन्म कोर्ट, दाना को पावस दी गर्ड है। इस प्रकार का प्राविधान बहुत श्रावण्यक था क्योंकि एक तरफ आप पूलिस की हाईहैन्डेडनस की बात करते है कि पूलिस ज्यादता करती है, ऐसे केस राजरटर करन के बाद मै एक्जयज्ड को गिरफ्तार करके पुलिस रुपया ऐठना चाहती है तो इस प्रकार का मिसयज आइन्दा न हा, इमलिए यह प्राविधान रखा गया है कि एक्यज्ड को एम्टीमिपेटरी बेल पर रिलीज विया जा मकता है। ग्राजतक यह प्राविधान नही था। यह बहुन शानदार प्राविधान है भीर इसका मै स्वागत करना ह।

इसी तरह से समरी प्रासीडिंग्ज का भी एक प्राविधान रन्द्रा गया है। चैप्टर 8 मे यह प्राविधान है कि दक्त 107, 108, 109, 110, 111 जो है उनका काफी मिसयुज होता था, दफा 109 है और 107 है उसका काफी मिसयूज होना था, जहातक पुलिस का सवास है 107 के केसेज बह मुठे बनाती थी तो इसमे घदालत पर पावन्दी लाई गई है कि 6 महीने में यदि इस तरह के मामने निपट न सके तो वह अपने आप सामाप्त

ही आयेंगे। भाज हम देखते हैं कि 107 के चन्दर 50, 50; 60, 60, भावनियों को नकदमा करने के बाद भी तीन-बार साल तक सटकाये रहते है, घवालतो में उन को आना जाना पहता है भौर भाविर में उस का कुछ नहीं होता है 107 के केसेज मे। आप रेकार्ड देखा लीजमें कि एक परमेट से प्रधिक लोगों को बाउन्ड हाउन नहीं किया जाता है। उन का जो हैरासमेट होता ह उसी के लिये लांग मुकदमा करते है। अब । महीने के घन्दर या तो अदालन को फैसला करना पडेगा, और अगर नहीं कर पायेगी तो अपने आप प्रोमीडिग्म खत्म हा जायेगी। इस से लोगी वा नाफी महलियत हागी घौर आगे उम का मिसयज भी नहीं होगा।

इसी तरह से सभापति जी, 109 के अन्दर भी जा अपन घौस्टेमिवल मीन्स क लिये पुरिम गिरफतार कर मकती थी लागा का इस का हटा दिया गया है, यह काफी हद तक मुबार है। हालांकि 109 के भन्दर अब भी ऐसे प्राप्ति-धान रखे गये है लेकिन फिर भी पड़ने की निस्बत बुछ मुधार विया गया है इसनिए यह भी स्वागन याग्य है। इस प्रकार के कुछ ग्रार प्रोवीजन्म हैं जिन को वि मै समझना ह मनी महोदय देखें भीर उन पर ध्यान दे भीर उन मे कुछ मुधार कर सके तो प्रच्छा होगा।

मभापति जी, एक मेरा निवेदन यह है कि आज बेलेबिल केसेज में यदि काम्नीजेबिल आफेस है तो पुलिस ग्रफसर को ग्ररेस्ट करने का ग्रधिकार है, आज भी अधिकार है भीर भ्राइन्दा के निये भी अधिकार रखे गये हैं। मै उदाहरण देना चाहता ह कि जैसे 325 का एक केस है बेनेबिय, लेकिन चुकि काम्नीजेबिल है 324 में आना है वह काम्नीजेबिल है हालांकि बेलेबिल है इन केसेज मे पुलिस को अरेस्ट करने का ग्रधिकार है। मै यह प्राविधान चाहता ह कि जो भी बेलेबिल केस हो भीर काम्नीजेबिल हो उस केस मे पुलिस को अरेम्ट करने का प्रश्विकार नहीं होना चाहिये। उस से बह देश मांग सकता है। आज मंत्री जी बह सकते हैं कि उन लोगों को बेल आउद

पुलिस कर देती है। मैं मानता हू। लेकिन उस के पहले घरेस्ट हाना जरूरी है, पहले उस को ग्ररेस्ट किया जायेगा उम के बाद उम को बेल ब्राउट किया जायेगा। इसलिये इस म सुधार होना चाहिये।

इसी तरह में सभापति जी, मै निवेदन करना चाहगा कि जहा प्राइवेट कमप्लेन्ट कमिटल वा मवाल उठता है, पुलिम केसेज होत है में कमिटमेट का प्रांगेम हटा दिया गया है ग्रीर मीधा मेशन जज का कमिट कर देते है यह ग्रन्छ। प्राविधान है भीर प्राइवेट कमप्लेन्ट भी थाडी इन्स्वायरी होने के बाद कामटमेट होता है। लेकिन आप ने इस में जा क्लाज 208 में प्रावि-बान रखा है कि जो उाकमेट्स की नकल एक्य्उड को दी जायेगी लेकिन यदि वौलमिनस हो काफी डौकमेटम हो तो उन की नकल नही दी जायेगी और वह अपने वकील की मार्फन उन का इस्पेक्णन कर सकता है। सभापति जी, बदालती ने अनभव के आधार पर मैं कह सकता ह कि ऐसा बोई भी डौकुमेट नहीं है जो प्रौमीक्यशन पेण करे श्रीर ऐक्युज्ड उस की छानबीन नहीं कर मने, उस को त्रीम ऐंग्ज्ञामिन नहीं कर मने। जरा तक इस्पेक्णन का सशाय है उस के अलग नियम हैं भीर उस की पेरवी कागज की नकल लियं बगैर नहीं हा मकती। इमलिये इस प्राविधान को कम्पलमरी रखा जाय क्योंकि मस्तगीस ग्रदालन मे अपने डौकमेट पण करेगा उम की एक नकल भी साथ में पेश कर सकता है. यह ग्रावश्यक होना चाहिये भीर चाहे कितने ही नम्बर हो उस को उन सब कागजो की नकल देना जरूरी होना चाहिये।

सभापति जी, इसी तरह से क्लाज 30 है उम मे यह प्राविधान रखा गया है, जो पहले भी या भीर आज भी रखा गया है कि, ऐक्युज्ड **पर जुर्माना किया जाय भीर अगर वह उस रकम** की नहीं दे सकता तो उस के डिफाल्ट में उम का इम्प्रीजनमेट किया जाय। मैं इम का विरोध करता हं। आज भादमी की भाजादी को इतना कम न प्रांका जाय। हो सकता है कि किसी के

पाम आज पैसान हो ग्रीर पैसे न होने की वजह से आदमी का जेल काटनी पट्टे यह बहुन बडी गैर-इन्साफी है। हो मकता है कि आज उम के पाम प्रीपटी नहीं है तो फाइन कर दा भीर जब प्रीपर्टी हा उस वक्त उस में बमूल कर लिया जाय। लेकिन इस प्रकार का प्राविधान न रखे कि वह स्पया नहीं दे सकता ता उम की पर्मनल लिबर्टी को बर्टल कर दिया जाय भीर उस को जेल में रखा जाय। यह उचित नहीं है।

दूमरी बात मैं यह कहना चाहना ह कि जो भी ऐक्यज्ड पेश हाता है उस का मैजिस्टेट की मर्जी है रि जनालन पैरवी की इजाजत द या न दे। एक बहुन बड़ा फ्रान्तिकारी कदम होगा। ति जिल लोगो की जमानत हो जाय उन की बारबार पेणी पर आने से कोई फायदा न मस्त-गीस को है और न कोर्ट का है। सिर्फ जब भी भावण्यका। हो उस दिन ही मिल्जिम का ब्लाया जाय, बाबी अपन वकील की माफन उस की पैर्या हानी रहे, यानी बकी र उस का बहा पैरबी करता रहे। आप देखिये कि कितनी हमारी र समन पावर वा बेस्टेज होना है ऐक्यूज्ड को बार-बार पणी पर आना पड़ता है कभी 10 राज की, कभी 15 राज की। इमलिए जटा मुल्जिम जमानन पर होगा उस की बकालन पैरवी का प्राविधान बस्पलगरी होना चाहिये। ग्रीर जहा हम राक्ते है तो उस वे स्पेशल रीजन्स रेकार्ड हो जाये कि इस वजह में हम उम का बकालत पैरवी नही देना चाहते। बाकी सभी मामला मे वकालत पैरवी की इजाजन होनी चाहिये।

गभापति जी, क्लाज 263 में समरी टाइल्म की पावसं रखी गयी हैं, मैं उस का स्वागत करना है। लेकिन इस में एक बहुत बड़ा हथियार मजिस्टेट के हाथ में दे दिया गया है। जैसा मैं ने शुरू में निवेदन किया था भाजकल के मैजिस्ट्रेट इनएक्सपीरियस्ड है इसलिए घौर बातों के मलावा जो जजमेट होता है उस में कही नहीं दर्ज करना पड़ना है कि हमने फलां-फलां ऐग्जामिन किया

श्री शिव नाथ सिही

उसने यह रेकाडं दिया। हा सफता है कि पूरा रेकार्ड वह नही रखे आफेंस का लेकिन किन-किन गवाहो को ऐन्फ्रामिन विद्या और उस के समरी स्टेटमेट रेकाई वरे और अपने इस्ताक्षर करे और गवाहो के हस्ताक्षर भी करवाये इतना उस को बाउन्ड डाउन होना चाहिये। वरना अपनी मर्जी से बैठे-बैठे वह ताश खेलते रहते हैं चाय पीते रहते हैं भीर भाषिर में कहते हैं कि हम ने गवाहो के बयान सुने भीर इसके भाधार पर मै इस का मिल्जिम मानता है। इस प्रकार की बहुत बड़ी पावर मैजिस्टेट को नहीं होनी चाहिये भीर समरी टायल में गवाही के व्यान रेकाड हो चाह समेरेली हो लेकिन गवाहा के ब्यान रेकार्ड होने चाहिये।

म्राप ने भ्रपील के कुछ मामला मे रेस्ट्रिक्शन किया है। क्लाज 376 में कुछ ऐसे मामने है जिन में सजा अगर एक ग्रवधि से कम की हो तो उस में भाप ने भपील के श्रधिकार नहीं दिये हैं। मेरा कहना है कि मजा एक दिन की भी बहुत अधिक होती है और स्वतन्न भारत के एक नागरिक के लिये एक दिन की सजा भी गलत रूप मे भगतना प्रच्छी बात नहीं है। इसलिए इस में यह जो ध्रपील के राइटस करेंल किये हैं यह राइट उन का देना चाहिये। हर मामने मे जहा कि सजा हा जाय उस मामन मे प्रपील का राइट हाना चाहिये। फाइन मे ग्राप मपील न रखे लेकिन जहा सजा हा उस मे ग्राप को अपील का प्रौबीजन रखना चाहिये।

सभापति जी एक भीर बहुत भूटम सवाल है। क्लाज 456 में शाधकार दिया गया है टायल कोट को कि मस्तगीम की प्रौपर्टी पर जहा ब्रतिकमण किया गया हा तो यह जा आप न इस मे रखा है कि he may restore , यह नहा होना चाहिये। जिस की प्रौपर्टी पर अतिकमण क्या गया है जिस की प्रीपर्टी छ नी गयी है भीर यदि मल्जिम को सजा हाती है भीर प्रीपर्टी उस मुस्तगीस की मानी जाती हे ता कम्पलमरी होना चाहिय कि वह प्री क्षे को रेस्टार की जाय।

मभापति जी, कुछ मामलो मे लिमिटेशन रखी है बिल ने मन्दर कि बुछ मामले मे जो 6 महीन की भवधि के बाद भी प्रौसीक्यशन नही हुआ आज तक हमारे कोड मे इस प्रकार का प्राविधान नहीं है लेकिन भापने भलग-अलग कैटेग-रीज रखी हैं कि इस प्रकार के मामले में (महीने ने बाद भी उस का कोई टायल नही होगा उस का कोई काग्नीजैंस नहीं लिया जायेगा उस के उपर काई मुकदमा नहीं चलेगा। यह मेरी राय मे ठीक नहीं है। भ्राज भ्राप देखते है कि 6 8 महीने तक पूलिस इनवेस्टीगेशन मे किमी मामने को रखनी है और बाद में हो सकता है कि पुलिस उस म फाइनल रिपाट नगा दे। प्राइवेट मस्तगीम को आप कोर्ट मे जाने स डिबार करन हैं यह ठीक नहीं है। इसलिए मरा कहना है कि क्रिमिनल केसेज मे कोई लिमिटेशन नही हाना चाहिये वरना इस से बहत बडी दिक्कत हागी । इन बाता की तरफ मरकार का ध्यान जाना चाहिये। बानि जा प्रीवीजन हैं वह ग्रच्छे है पहले जो काड या उस में बाफी सुधार किया गया है और इस दिष्ट से यह बिल स्वागन योग्य है नथा हमारी मरकार बधाई की पाल है।

SHRI B R SHUKLA (Bahraich) Chairman Sir at the very outset, I would like to pay 11ch compliments to the hon Minister Shii Ram Niwas Mirdha who showed a very liberal spirit of accommo dation in the conduct of the deliberations of the Joint Committee I assure the House that the approach of the Committee was non political, non-partisan and the only consideration that weighed with us was how to create and enact a procedural law where justice would be speedy, effective and cheap

This is a very comprehensive Code running into more than 400 clauses and, therefore, it is not possible to deal with all of them in detail However, I would like to focus the attention of the House on certain important features of this Bill

Before the achievement of Independence, in this country the National Congress tive.

tion of the judiciary from the executive on behalf of the State would be appointed under any statutory provision of law. No by the State Government in consultation doubt in many of the States and also in with the High Court. It has been clearly Union territories, there is separation of the judiciary from the executive, but that appointed to conduct cases in the Courts is only under an executive notification. of For the first time in the history of this officer who is in charge of investigation country, a provision is going to be made would not be participating in the conduct for complete separation of the judiciary of the cases. So, there is separation of the from the executive, and with this object office of prosecutor from that of the inin view, two categories of magistrates have vestigator. That is another point. been provided for: one class of magistrates would be called judicial magistrates First Class and Second Class, and the other levelled against the Government and also class of magistrates would be executive against the provisions of this Bill is based magistrates. cases, the executive magistrates would always been misusing the powers have jurisdiction to decide cases, and that therefore, these provisions should not is m proceedings under sections 107 and there. My humble submission is that the 145 of Cr. P.C. and also under section powers conferred on magistrates or 133 relating to removal of nuisances, etc. police officers under the various sections All other matters in which the penalty or of the Criminal Procedure Code would not the punishment is involved would be dealt be a ground for dispensing with the neceswith exclusively by judicial magistrates.

judicial magistrates is like this. The State Code. If a police officer hauls up an Government would first appoint the judi- innocent man and gets him convicted, it cial magistrates. Thereafter, their postings, is not the fault of the provision in the promotions, etc., shall be entirely under Indian Penal Code. the supervision and control of the High the fault of section 107 or 145 of the Court and not under an executive head Cr. P.C. if the powers are misused by the like the District Magistrate or the Com- police officer. For toning up the Police missioner or the State Government.

The second important feature is appointment of public prosecutors, addi- Code itself. Moreover, most of the powers tional public prosecutors and assistant which were used by persons who had propublic prosecutors. Till now the practice perty and assets, in order to harass their has been that the public prosecutor is poor tenants, can also now be utilised appointed for conducting cases in the by the poor persons because it is now Courts of Sessions by the State Govern-the Government of the poor persons and, ment; the additional public prosecutor is therefore, the Government has got appointed in the same manner; police aspirations and urges of the officers designated as assistant public pro- classes in mind and, therefore the officers secutors are appointed to conduct cases in who would be implementing the provisions

Party and other parties which were inter- Code, public prosecutors would be apested in the liberation of the country from pointed by the State Governments for foreign rule were agitating for the sepa- conducting cases in the Sessions Courts ration of the judiciary from the execu- out of a penal of names prepared by the District Magistrate in consultation with the District Judge. Similarly, public prose-Untill now, there has not been separa- cutors to conduct cases in the High Court mentioned that no police officer shall be Magistrates. Therefore, the police

Most of the criticism which has been In very limited classes of on the consideration that the police has sity of retaining such provisions in Code. For example, there is a provision Now the procedure for appointment of in respect of dacoity in the Indian Penal Similarly, it is not Administration we have to adopt certain other administrative measures rather than the dispensing with such provisions courts of magistrates. Now, under this of clauses 145 and 107 would be using

(Shri B. R. Shukla)

them for the benefit of the poorer sections and I am afraid that if these provisions are taken away from the statute book, it is the poorer sections, it will be the exploited sections that would be hardhit and they will get justice nowhere because after all it is these poor persons whose houses are burnt, whose cattle are taken away, whose fields are destroyed and their crops are looted and they are not getting evidence to support their case. It would be the Faccutive Magistrate who would be utilising the provisions of these sections in order to see that this goondaism by vested classes is put an end to.

Then consider clause 110--this is a remarkably radical measure put forward for the first time in the statute book. Under the old code, thieves, receiver of property and forgers are contemplated to be dealt with in Sec 110. We have introduced a measure whereunder persons who habitually commit the offence of corruption or aid or abet in the commission of offence of corruption, black-marketing. hoarding can also be dealt with. It is not necessary that the Police should give a charge-sheet. Whenever a Judicial Magistrate of First Class receives information that within his jurisdiction there is a person or class of persons who by habit, who by reputation, are indulging in the oftences of corruption or are aiding or abetting thereof, they can be dealt with under Sec. 110. No sanction is necessary. If anybody wants to prosecute a public servant under the Prevention of Corruption Act for taking bribery, then sanction of the authority which can remove him has to be taken. But, in order to initiate a proceeding under clause 110 here, no sanction is necessary.

clause 162. In this regard a ruling was given by Chief Justice, Subba Rao in Tehsildar Singh vs. State of U.P. in which from the mofussil in revision matters. he laid down that omission is not a con-Similarly, all the cases of appeals arising tradiction. That is, if there is a lamp at out of the convictions by the one place at the time of commission of a courts other than the sessions courts will dacoity, and it is mentioned in the state- be decided by the sessions courts themselves.

witness box and says that there were two lamps burning, then he cannot be confronted with the statement regarding omission 'Well, while in the examination under Sec. 161 you have stated only about one source of light, now you are adding another source of light.' Chief Justice Subba Rao said that there is no contradiction and that it is a mere omission. We, who were practising in District Courts and other mofussil courts were put at a disadvantage by this ruling that mere omission in the statement of a witness was held not to amount to a contradiction and, therefore, 8 change has been introduced and in order to remove the evil effect of this ruling it has now been provided that omission may amount to contradiction if the same is relevant and significant.

Then I come to revisions. Revisions used to be heard and finally disposed of only by the High Court Judges. A Sessions ludge who has the power to award death sentence, who has the power to award a sentence of life imprisonment, who has got unlimited pecuniary jurisdiction in civil matters, is deprived of the power of finally deciding revision cases and he acts only Under existing law as a letter-box. he has to refer the matter to high court for final decision. One has to fight one battle in lower court and then he has to fight in the high court. The poor man is put to lot of harassment. Happily in this measure it is provided that there would be only one revision. Session judges would dispose of the revision. Under the existing code the Sessions judges show reluctance to refer the matters even when there obvious mistakes and errors in the judgment of the learned lower courts. high court lawyers feel somewhat agitated Then I come to the statement under it again comes to a question of vested interests. They think they would be deprived of the advantage of having clients criminal ment and if the witness comes into the That would also curtail the load of work on the high court. It is a matter of notoriety that there are huge arrears of cases in all the high courts. There is a regular effort on the part of the members of the Bar that the number of the judges should be increased. That is, in first instance they create arrears and then they demand tor additional judges. This is how things proceed in the high court. Here again it is the vested interest which creates hurdles in the way of quick disposal of cases. It is a matter of common knowledge that after the execution of the bail bonds the status of the sureties are verified by referring the matter to tahsildar; the tahsildar refers it to his own subordinates and then it is referred to the Lekhpal. This involves a good deal of money in the shape of bribery. This point is now finally settled. That is to say, the magistrates would no longer refer the matter for verification to revenue officials etc. The magistrate would have to satisfy himself by proper affidavits or by other mode of proof that the status of the surety is sufficient.

As regards special magistrates, there was a good deal of criticism about magistrates, better known as. magistrates. Sir, this institution was utilised for conferring benefits on the stooges of the Government. Our Committee gave sufficient thought to-that matter. The result has been that the special magistrate would be appointed in consultation with the high courts under the rules framed by the high courts. They would be appointed for one year only at a time and they would exercise power of second class magistrates, would be persons who had held Government office or are holding Government office and then they should have experience of legal affairs.

In the end I would say that hon. Memhers who are going to speak should not unnecessarily delay the passage of the Bill which is in the interests of the public. I would only beseech them that they should go through the various clauses of the Bill and satisfy themselves about the soundness and efficacy of the measures which are in 14 LSS/73-8.

the interest of the public and should not claim adjournment of the debate in the next Session.

श्री मुलबन्द डागा (पाली) सभापति महोदय. यह एक बड़ा ग्रन्छ। सझाव ग्राया है, ग्राज भी कोर्ट में बयान मैजिस्ट्रेट बहुत कम लिखते हैं। छोटी कोर्टम में बयान ग्रहलकार लिखते हैं. रीडर लिखने है। मैजिस्टेट माहब ग्रापं सैम्बर मे बैठकर बात करने हैं ग्रीर उस गरीब को मजा मिल जाती है। फैमला रीडर लिख देना है। मैजिस्टेट दस्तवन कर देता है। इस के प्रालावा जिम का पूलिंग पक्ट बर ने जाती है, उसे हैदक्फ कर के ले जाया जाता है? यह एक्जै-जरेणन नहीं है। मैने भ्रमेम्बली में सवाल पूछा था तो उन्होंने बनाया था, 3000 में लगभग फिगर दी थी कि इतने वयान मैजिस्ट्रेट के हाथ के लिखे हुए नहीं है। ता श्राप का यह जा प्रासीजर हे. यह बिल्कुल ठीव है। श्राप धीरे धीरे बढ़ना नाहों है, बटन बुछ गुधार विया है। मैजिस्ट्रेट जा हात है बर कभी भी कानून का जो नमें हात है, जानते नहा है। नये नयं भ्रापने लेकर देन्ह किए है। ग्रगर बड़ा एक्सपीरियेन्स्ड मैजिस्ट्रेट वहा बैठा हा भीर ऐक्यजड की माइकोलाजी भीर विटनेस के डेमियर को नोट करे तब तो जजमेट ठीक हाता है। एक तो हैंडकप, का जै। प्राविजन है बिना मनलब हैडकफ लगा कर ग्रीर उसको घमा कर पुलिस ल जाती है एव तो यह चीज ठीक नही है। भीर लाने के बाद उस के किस परेशानी में बैठाने हैं, यह भ्राप जानते है। इसके बाद जब कोर्ट में भा जाता है तो कार्ट में माप ने इसका प्रोसीजर 144 में दिया है, उसके माने ही पहले मैजिस्ट्रेट को ऐक्यूजड का बयान लेना चाहिए, एक दिन के बाद नहीं। मैजिस्ट्रेट उस से खुली बात करे कि तुमन यह किया है। मैजिस्टेट को मारी स्टोरी मालुम नही है। वह हरीडली चाहना है कि जल्दी ग्रपना काम कर के 5 बजे दूसरे एलोजमेट में चला जावे। उसे कोई मतलब नही है, ऐक्युज़ड के बारे मे वह पढ़ा हुमा नही है बिल्कुल। वह गवनंभेट के वकीस को, पब्लिक प्राजीक्यूटर को मुनना है और वह कहता है कि तुम लिख कर नाओं, बाड विल फ्रेम दि

[भी मूल चन्द्र डागा]

चार्च। सवाल यह है कि वह मजिस्ट्रेट पूरा समझ जाय केस को तो वह ऐक्युबड से पूछे कि तुम ने यह बात कही, जिन जिन बातो पर बह कसीड कर जाय फोली, उस पर कास नही होना बाहिये भौर विटनेस नही होना बाहिये। धब धाप इस प्रोसीजर को ठीक नहीं समझेगे। धाप कहेने कि यह प्रोसीजर ठीक नहीं है। मैंने तो मुझाब दिया है कि जैसे ही ऐक्यूज़ड कोर्ट मे बाए. उस के दो दिन के बाद, पाच दिन के बाद नही. फौरन उससे यह बात पूछनी चाहिए।

दूसरी बात यह है कि जब एक दफा ट्रायल क्र हो जाये तो कटीन्युअस होना चाहिये। यह नही होता चाहिए अकि एक पेनी हुई मई मे, दूसरी जलाई में भीर तीसरी सितम्बर में । डे टुडे हीग्ररिंग हानी चाहिए। डेटुडे हीग्ररिंग होगी और डिफेस भी तो उसमे एक बढा फायदा होगा कि उन दिनों से अगर कोई ऐसा गवाह है तो भाप कहेंगे कि सफिश्येट काज है। लेकिन मैं कहता ह कि सफिश्येट काज होता है या तो इन्बेस्टिगेटिंग ग्राफिसर का या डाक्टर का । वह जानबुझकर करते हैं, क्योंकि दो-चार दफा टी॰ ए०, डी० ए० मिल जाता है। मैजिस्ट्रेट कह देता है कि मैं एडजस्ट कर लगा कि तुम चार दफा धा सकागे। इस लिये यह बात बहुत जरुरी है कि बयान फीरन लिये जाय, उस के बाद डे ट डे कास विटनेस हो, तब ही मैजिस्ट्रेट की भी याद रहेगा भौर वकील को भी याद रहेगा धौर जजमेट भी जल्दी होगा। लेकिन मन्सर यह होता है कि पहली पेशी माज हुई तो दूसरी पेशी दो महीने बाद---फिर न जज को याद रहता है भीर न बकील साहब का याद रहता है, बस बयान लिखते चले जाते हैं। हाई कोर्ट का रुल बना हुआ है कि तुम को इतना कोटा पूरा करना है--यह ठीक नही है।

कानून मे दफा 109 है--मैं इस को समझ नही सका ह। मुझे बतलाइये कि हिन्दुस्तान के भन्दर आप ने 110 के भन्दर कितनो को सजा दी है ? श्री राम निवास जी मिर्घा मुझे बनलायें 1972 मे 110 के हत किस का चालान हुमा है-एक दृष्टांत तो बनलाइये, जो हैबिसुझल माफेक्स है 110 के भन्दर एक साभ में कितनो को सभा हुई है।

MR. CHAIRMAN: Now, please continue next. We are now taking up the discussion under Rule 193 by Shri Samar Guha.

16.00 Hrs.

DISCUSSION RE. FERTILIZER CORPO-RATION OF INDIA

GUHA SHRI SAMAR (Contar) . Sir, I am not raising the issue of the working of the Fertilizer Corporation from any political stand-point, nor for any partisan purpose, nor from any opposition angle. But, as a humble student of science, I consider it my academic as well as patriotic duty to uphold the dignity of this Corporation that has been established by a number of dedicated scientists, who have contributed 25 years of their life from younger days for building up the Fertilizer Corporation of India In fulfilling the national objective of self-sufficiency and self-reliance in our economy, the Fertilizer Corporation India has made a remarkable achievements. All the Opposition Leaders and the leaders of the Independent group have sent a memorandum jointly to the Prime Minister as also the Minister of Petroleum Chemicals I had the privilege to discuss the matter with the Prime Minister as also with the hon. Minister, who gave me a very patient hearing. I had very cordial discussion with him for over an hour on the issue of the Fertilizer Corporation.

Sir, I do not want to raise it from the partisan point of view for another reason. I know that a large number of Members belonging to the ruling party also hold the same views as I and many other Members do.

Sir, some disparaging remarks were made against the performance of the Fertilizer Corporation of India as also regarding the